VERSUS

C.D Anson

Respondent (s)

17.8.2005

None for petitioner. Shri Y.I.Mehta for respondents.

Learned counsel for respondents submits that the order of the Tribunal was challenged by the respondents before the High Court in WP and the WP has been dismissed. Now the respondents are in the process of implementing the directions given by the Tribunal in OA 836/98 on 1st Sept. 2003. Respondents have already written to the applicant to submit service records for processing his case for appointment with the respondent Railways. He has submitted that the applicant has attained more than 36 years in age and has become age barred. Therefore, necessary age relaxation is required to be obtained before them's appointed and for that his case

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is to be processed and sent to the office of General Manager. Western Railway and it will take some time.

This statement has been made by learned counsel for respondents on the instructions of Chief Legal Advisor Shri Ajay Thakur who is present in the court.

List in the next circuit sitting.

Certified copy be supplied to the parties.

(Madan Mohan)

(M.P.Singh)

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